

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

4

C.P No. 1231/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017

NAME OF THE PARTIES: Electrosteel Steel Ltd.
V/s.
Mahavir Roads and Infrastructure Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	PULKIT SHARMA 1/b ABHISHEK ADKE	ADVOCATE FOR THE PETITIONER	
	SHRUTI SARDESSAI A/W SHREY SANCHETI 1/B VINOD BHATIA	ADVOCATES FOR THE RESPONDENT	

CP No. 1231/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having candidly stated that IRP has already been initiated against this Operational Creditor in CP 361/2017 on the file of NCLT, Calcutta, he has been asked as to whether IRP has instructed him in the Petition to continue this proceeding, the Counsel appearing on behalf of this Creditor has categorically mentioned that he has instructions from the IRP as well but whereas, since no written instructions are available as of now, this Counsel is hereby directed to place the instructions of IRP to the Counsel to continue with this proceeding on next date of hearing.

List this matter for hearing on 8.9.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)